

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**Original Application No. 50 of 2024 (SZ)**

Tribunal on its own motion SUO MOTU  
Based on the News Item in The Hindu Newspaper,  
Chennai Edition dt 04.02.2024, "Raising High Stink:  
T.N's Bulk Waste Disposal Issues".

.....Applicant

**And**

1. The Principal Secretary to Government of Tamil Nadu,  
Dept. of Environment, Climate Change & Forests,  
Chennai and Others

.....Respondents

**STATUS REPORT FILED ON BEHALF OF SEVENTH RESPONDENT / TAMIL NADU  
SMALL INDUSTRIES DEVELOPMENT CORPORATION LIMITED**

1. I, R.Panneer Selvam, S/o S.Rajendiran aged about 44 years, having office at TANSIDCO Corporate Office, Thiru.Vi.Ka. Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu do hereby solemnly affirm and sincerely state as follows:
2. I submit that I am working as the General Manager, Tamil Nadu Small Industries Development Corporation Limited, Chennai and I am authorized to file this Status Report on behalf of the 7<sup>th</sup> respondent in my official capacity and as such I am well acquainted with the facts of the case from the records available in my office.
3. It is respectfully submitted that the Original Application has been taken as a Suo Motu based on the News Item in The Hindu Newspaper, Chennai Edition dt 04.02.2024, "Raising High Stink: T.N's Bulk Waste Disposal Issues".
4. It is respectfully submitted that the Hon'ble NGT impleaded the TANSIDCO as 7<sup>th</sup> respondent in its order dated 31.07.2025 and has directed to file Status Report

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**General Manager  
Tamil Nadu Small Industries  
Development Corporation Limited  
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on the bulk waste disposal issue. In compliance of the above direction, the Report is submitted.

5. It is respectfully submitted that TANSIDCO maintains 41 Government Industrial Estates and 87 TANSIDCO Industrial Estates totally 128 Industrial Estates at Tamil Nadu. TANSIDCO allot Plots / Sheds to the needy MSME units for industrial purpose.
6. It is respectfully submitted that in the allotment order issued to the allottees of TANSIDCO the following General Conditions are mentioned:-
  - a. The allottee shall not dump debris or any waste materials within the premises of the industrial Estate.
  - b. The allottee shall not carry out any other activity like residential or commercial unless specifically permitted in the allotted Industrial plot other than the Industrial plot purposes which is prejudicial to the preservation of characteristics and homogeneity of the Industrial estate or which is punishable under any law.
  - c. The allottee shall comply with all conditions stipulated in the statutory approvals / clearances / No Objection Certificates (NOC) obtained from the Competent Authorities from time to time. In case of non-compliance, the same will be intimated to the Competent Authorities for remedial action.
7. It is respectfully submitted that as per procedure TANSIDCO executes Memorandum of Understanding with the allottees by mentioning the following General Conditions:-
  - a. The party of the SECOND PART (Allottee) shall comply with all conditions stipulated in the statutory approvals / clearances / No Objection Certificates (NOCs) obtained from the Competent Authorities from time to time. In case of non-compliance, the same will be intimated to the Competent Authorities for remedial action.
  - b. Industrial effluent should not be let out into the sewer lines of the Industrial

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Estate. Separate effluent treatment plant (solid / liquid / gas) and equipment to prevent noise, vibrations and fire, health hazards, etc. shall be erected or installed at the industrial premises by the SECOND PART (Allottee) at his cost in accordance with the standards prescribed by the Tamil Nadu Pollution Control Board or other Authorities concerned and necessary clearance should be obtained from the said Board or other Authorities concerned before commencement of production and a copy thereof to be produced to the FIRST PART (TANSIDCO), while applying for execution of sale deed.

8. It is respectfully submitted that in the Industrial Estates, Ambattur and Guindy ie., Industrial Estates within Chennai District, the maintenance of industrial estate is undergone by a Special Purpose Vehicle (SPV) viz., M/s. CAIIUC. This SPV is maintaining the Solid Waste Management in these two industrial estates with the help of Greater Chennai Corporation (GCC). The GCC is collecting the Garbage inside the industrial estates and disposing it out from the industrial estates by its usual process.
9. It is respectfully submitted that in most of the industrial estates maintenance works are undergone by TANSIDCO except garbage cleaning work. However, TANSIDCO had never allowed the unit holders to throw away their garbages in the common areas of industrial estates. The watchmen of TANSIDCO are in routine rounds inside the industrial to monitor these activities of unit holders and action will be taken then and there itself. Hence, the unit holders are disbursing the garbages accumulated in their units by themselves in regular basis.
10. It is respectfully submitted that in some of the industrial estates where maintenance works are undergone by TANSIDCO, but the garbage clearing work is undertaken by the local bodies based on the request of the unit holders and Associations of industrial estate.

  
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11. It is respectfully submitted that in some of the industrial estates where maintenance work are undergone by TANSIDCO, but the garbage clearing work is done by the group of unit holders itself by hiring the service of solid waste management render by private organizations.
12. It is respectfully submitted that as per Rule 15 of the Solid Waste Management Rules, 2016, the local bodies are responsible for the processing and disposal of wastes generated by the Bulk waste generators. However each and every unit holder of TANSIDCO have responsibility to keep their premises and industrial estate clean, the local bodies, Municipalities and Corporations have to stretch their service to industrial estates also, since all industrial estates in TANSIDCO comes under any one of the local body, Municipality and Corporation and they are collecting tax from the unit holders of the industrial estates, hence they have the liability of maintaining solid waste management in the industrial estates.
13. It is respectfully submitted that the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India (GoI) have notified the Solid Waste Management (SWM) Rules, 2016. These rules include Bulk waste generators also. The Solid Waste Management Rules, 2016, prescribes Bulk waste generator as follows:-
- "8. bulk waste generator" means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100kg per day:
14. It is respectfully submitted that the duties of the waste generators as per Solid Waste Management Rules, 2016 are as follows:

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4. (6) All resident welfare and market associations shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(7) All gated communities and institutions with more than 5.000 sqm area shall, within one year from the date of notification of these rules and in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorized recyclers. The bio degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(8). All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

15. It is respectfully submitted that TANSIDCO has developed its industrial estates by providing infrastructures like Roads, Street lights, High mast lights, Storm Water drains, Culverts and drainage system. However, all the unit holders of TANSIDCO are instructed to construct septic tank and soak pits inside their units

and to maintain it regularly. In some of the industrial estates viz., Ambattur, Guindy, Tirumazhsai, Kakkalur Sewage Treatment Plants have been established and maintains as per the norms of the TNPCB.

16. It is respectfully submitted that TANSIDCO is monitoring its units holders through the Branch Manager's concern in all aspects specifically in solid waste management and sewage system maintains by them. The Branch Manager's are visiting the industrial estates regularly and inspecting each and every individual unit before issuing sale deed to them. Also, the watchmen of each industrial estates are in routine rounds inside the industrial estates and they are vigilant in this issue and if they found any violations in the above subject (Garbage and sewage) they are taking it to the knowledge of the Branch Manager's immediately and the concerned Branch Manager is taking necessary action against the unit holders immediately with the help of TNPCB. Hence, TANSIDCO have control on the unit holders in this issue.

It is, therefore, humbly prayed that this Hon'ble National Green Tribunal may be pleased to accept the submissions made by 7<sup>th</sup> respondent and pass such order or other orders as this Hon'ble Tribunal may deem fit and necessary in the circumstances of the case and thus render justice.


  
General Manager  
Tamil Nadu Small Industries  
Development Corporation Limited  
Chennai - 600 032.

BEFORE ME

Solemnly affirmed at Chennai

This the 30<sup>th</sup> Day of March 2026

and signed her name in my presence.

  
P. SUGANTHI,  
ADVOCATE, CHENNAI - F.No. 570/06  
6, Law chambers,  
High Court Buildings,  
Chennai - 104.

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BEHALF OF 7<sup>TH</sup> RESPONDENT  
/ TANSIDCO

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